

(12)

Exp.A.4340/05  
in  
O.A. No.178/05

07.07.2006

HON'BLE MR. JUSTICE KHEM KARAN, V.C.

The Tribunal is informed that there is some order dated 11.8.05 that the cases should be listed after the matter is concluded by the Hon'ble High Court (Lucknow). So the expedite application is rejected and if the applicant wants that the matter should be listed for hearing he should move for reconsideration of that order.

V.C.

/ns/

O/R  
OY/10

Vide Hon'VC's  
Order dt 01/10/07  
as is submitted  
before Hon' Beach  
for orders on  
03/10/07 through  
Suppl list.

Ad

Sri N.P. Singh filed  
SCA on 01/10/07  
alongwith one unnumbered  
NA & power.

Ad